

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

RA No.16/2000 in OA No.318/95

28th day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Smt. Shanta Shastry, Member(A)

P.N. Gupta
S/o Shri Ramprasad Gupta,
Opposite Ratan Bagh,
Siddheshwar Trust Colony,
Shivpuri.

Applicant

(By Shri Brijesh Sharma, Advocate)

versus

Union of India, through

1. Chief General Manager,
Department of Telecommunication,
M.P. Bhopal.
2. District Engineer,
Guna Telecommunication,
Motimahal, Gwalior.

Respondents

ORDER(in circulation)

The above R.A. is filed by the applicant aggrieved by the order of dismissal of the OA.

2. The R.A. is liable to be dismissed on the ground of limitation itself as it was said to be filed on 7.12.99, when the order in the OA was communicated to him on 15.10.99, beyond the limitation of 30 days.

3. We do not find any error apparent on the face of the record. No material defects are brought to our notice. The R.A. is, therefore, dismissed. No costs.

Sh. Shastry

(Smt. Shanta Shastry)
Member(A)

V. Rajagopala Reddy

(V. Rajagopala Reddy)
Vice-Chairman (J)